National Company Law Tribunal

Allahabad Bench

CPNO. 66/A40/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE COMPANY: Shori Pavan Singh Khin wan VIS MIS Punnagioni
SECTION OF THE COMPANIES ACT: 241/244 of Company Act of 2013

Sl. NO. Name **Designation** PCS

Representation

Petitione.

Signature

C.P. No.66/ALD/2017

PCS, Miss Monica Nanda alongwith Rafat Aquil, PCS for the petitioner Company. Although, there is no representation from the Respondent Company till date, despite reminder/ notice issued by the PCS for the petitioner. Yet, it is found that a formal notice to the Respondent Company and other respondents has not been issued yet.

In view of this, the Registry is directed further to issue notice/reminder to the Respondents for filing their reply within three weeks from the receipt of the notice, failing which, the court may constrain to proceed ex-parte in the matter.

Meanwhile, the Interim order dated 18.08.2017 in the matter shall continue until further order.

The matter be listed on 9th November, 2017.

Date: 12/10/2017

Typed by P.K.Jyoti

H.P. Chaturvedi, Member(Judicial)